in India immediately before the commencement of the Constitution of India, to establish which fact there is no adequate information, he cannot be considered an Indian national. Further in the of the Government of opinion India, he is not a fit person for registration under article 8 of the Constitution."

Oral Answers

SHRI BHUPESH GUPTA: It may be a very good Article! May I ask whether the Government of India considered it necessary to take the evidence of the person in question into account before a decision was reached or may I know whether it is permissible to take an ex parte decision in such matters?

SHRIMATI LAKSHMI MENON: This was not an ex parte decision. Government consulted our Agent in Malaya. Also local enquiries After that the made. concerned Ministries were consulted and it was only then that a decision was arrived at.

SHRI BHUPESH GUPTA: May I know whether any communication was sent to Mr. Balan, whether he was asked to make a statement and whether that statement was communicated to the Government of India?

SHRIMATI LAKSHMI MENON: No communication was received from Mr. Balan. On the other hand, Mr. Balan had been informed as early as January 1953 about the situation.

SHRI BHUPESH GUPTA: May I know about which situation he was informed? Was the question put to him, "Are you an Indian national? Do you claim to be an Indian national?"

Mr. CHAIRMAN That will do.

SHRI S. N. MAZUMDAR: Sir, the question has not been answered.

Mr. CHAIRMAN. He was not an Indian national. That was the information that was communicated to him as early as January 1953. Later the matter was investigated: Ceylonese father, Indian mother, was born in Malaya, what is it?

SHRIMATI LAKSHMI MENON: No. Sir, the decision was taken only after making all investigations. We consulted our Agent in Malaya, local enquiries were made, the Ministries concerned were consulted and then only was a decision taken about his status.

SHRI BHUPESH GUPTA: Why was not Mr. Balan consulted in this matter?

(No reply) -

PROPOSAL FOR A FERRO-MANGANESE PLANT

*238. MOULANA M. FARUQI (ON BE-HALF OF SHRI M. VALIULLA): Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any industrialists have approached Government for permission to start production of ferro-manganese;
- (b) whether Government have any proposal to start a plant; and
- (c) if so, what is the estimated cost of the plant and when it is proposed to be set up?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (Shrr NITYANAND KANUNGO): (a) Yes: Government have approved of five schemes from private parties and one from the Mysore Iron and Steel Works owned by the Mysore State Government.

- (b) None at present.
- (c) Does not arise.

KOZHIKODE STATION OF A. I. R.

- *240 SHRI S. N. MAZUMDAR (ON BEHALF OF SHRI N. C. SEKHAR): the Minister for INFORMATION AND BROADCASTING be pleased to state:
- whether Government have taken any decision as regards the future of the All India Radio broadcasting station at Kozhikode, Malabar, Madras State:

- (b) it so, what is the decision; and
- (c) if the answer to part (a) above be in the negative, when a decision is likely to be taken in the matter?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a), (b) and (c). The transmitter at Kozhikode would be probably discontinued after the 20 K.W.M.W. transmitter near Trichur starts functioning. The present studios at Kozhikode would however continue as before.

MR. CHAIRMAN: Questions are over.

WRITTEN ANSWERS TO QUESTIONS

RECOMMENDATIONS OF THE TEXTILE ENQUIRY COMMITTEE

*242. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the names of the States which have concurred with the recommendations of the Textile Enquiry Committee?

THE DEPUTY MINISTER FOR COM-MERCE AND INDUSTRY (SHRI NITYA-NAND KANUNGO): The Report of the Textile Enquiry Committee is still under consideration and comments are still awaited from a number of State Governments.

राज्यों के योजना संगठन

९९०. श्री कृष्णकान्त च्यास : क्या योजना मंत्री यह बताने की कृषा करेंगे कि :

(क) किन किन राज्य सरकारों ने पंत-वर्षीय योजना को क्रियान्वित करने के लिये योजना संगठन बनाये हैं ; और

(स) उनसे किस प्रकार के संगठन स्थापित करने के लिये कहा गया हैं ?

† STATE PLANNING ORGANISATIONS

- 110. SHRI KRISHNAKANT VYAS: Will the Minister for Planning be pleased to state:
- (a) the names of the States which have set up Planning Organisations to implement the Five Year Plan; and
- (b) the nature of organisations which they have been asked to set up?]

योजना उप मंत्री (े श्याम नन्दन मिश्र):

- (क) पंचवर्षीय योजना को कार्यान्वित करने के लिये सब राज्य सरकारों ने उपयुक्त योजना-संगठन स्थापित कर लिये हैं।
- (स) वे संगठन जिनको गज्य सरकारों से जनकी स्थानीय आवश्यकताओं तथा परिस्थितियों के अनुसार निर्माण करने का अनुरोध किया गया था, इस प्रकार थे:----
- (१) राज्य मन्त्रिमंडल की एक सिमिति जो राज्य-विकास-सिमिति कही जाती हैं,
- (२) विकास से सम्बन्ध रखने वाले महकर्मां के सचिवां की एक समिति.
- (३) राज्य-स्तः पर एक परामर्शदात्री समिति जिसमें सरकारी एवं गर सरकारी दोनों प्रकार के सदस्य सम्मिलित हों,
 - (४) जिला विकास समितियां, और
- (४) साम्हिक योजनाओं एवं राष्ट्रीय विस्तार द्वेत्रों के लिये योजना-परामर्शदात्री-समिति ।
- †[THE DEPUTY MINISTER FOR PLANNING (SHRI S. N. MISHRA): (a) All State Governments have set up suitable planning organisations to implement the Plan.
- (b) The organisations which the States were requested to set up, having regard to their local needs and conditions were:

[†]English translation.